

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-520
CP-155/241-242/ND/2022
CA/356/2023

IN THE MATTER OF:

Samira Basit

.....Applicant

Vs.

Latest Capital Services Pvt. Ltd. & Ors.

.....Respondent

SECTION

U/s 241-242

Order delivered on 01.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. R. S. Bhati, CS in CA/356/2023

For the Respondent : Mr. Rakesh Kumar, Adv. for R-3

ORDER

CA/356/2023:-

Ld. Counsel on behalf of the Applicant is present and submitted that they have received the copy of the reply filed by the Respondent and sought time to file rejoinder. Ld. Counsel on behalf of the Respondent is present and submitted that they have filed their reply. However, their reply is not reflected on the e-portal of this Tribunal. Ld. Counsel on behalf of the Respondent may approach the Registry and cure the defects, if any, so that their reply is reflected on the e-portal of this Tribunal. List the matter on **24.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)